

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No.
T. A. No.

442

199 0

DATE OF DECISION 5.6.90

P K Abdul Lathiff Applicant (s)

M/s K. Ramakumar & Advocate for the Applicant (s)
V.R. Ramachandran Nair
Versus

UOI Secretary, Finance & others Respondent (s)

Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S. P. Mukerji, Vice Chairman

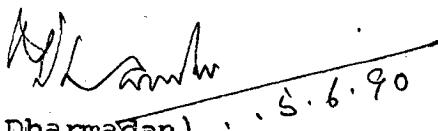
The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

JUDGEMENT

Hon'ble Shri S. P. Mukerji, Vice Chairman

Heard learned counsel for the applicant. This application is against the apprehended reversion of the applicant from the International Airport at Trivandrum. His plea is that since he was posted there for three years he should not be reverted back before the expiry ^{of that period}. It also transpired that the applicant has made a representation at Annexure-D which is dated 24.5.90. So far there has been no order of reversion issued. It is presumed that the respondents will take due account of his representation before any action is taken ^{for} on the apprehended transfer. In the circumstances, we find that the application is hopelessly premature and we dismiss it.


(N. Dharmadan)
Judicial Member

kmn


(S. P. Mukerji)
Vice Chairman

5.6.90